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IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad 'A' Bench, Hyderabad

BEFORE SHRI VIJAY PAL RAO, VICE PRESIDENT AND
SHRI MADHUSUDAN SAWDIA, ACCOUNTANT MEMBER

आ.अपी.सं / **ITA No.418/Hyd/2024**
(निर्धारण वर्ष / Assessment Year: 2016-17)

M/s. WIIZ Realtors LLP, Hyderabad. PAN:AABFW9103F	Vs.	Asst. Commissioner of Income Tax, Central Circle-2(2), Hyderabad.
(Appellant)		(Respondent)
निर्धारिती द्वारा / Assessee by:		Shri P. Murali Mohan Rao, C.A.
राजस्व द्वारा / Revenue by:		Shri Srinath Sadanala, SR-DR
सुनवाई की तारीख / Date of hearing:		17/12/2024
घोषणा की तारीख / Pronouncement:		17/12/2024

आदेश/ORDER

PER MADHUSUDAN SAWDIA, A.M.:

This appeal is filed by M/s. WIIZ Realtors LLP (“the assessee”), feeling aggrieved by the order passed by the Learned Commissioner of Income Tax (Appeals)-12, Hyderabad (“Ld. CIT(A)”), dated 19.03.2024 for the A.Y. 2016-17.

2. At the outset, the Learned counsel for the assessee submitted that, the Ld. CIT(A) has rectified his order and has given the relief to the assessee on account of the issue involved

in this appeal. Therefore, the Ld. AR submitted that the assessee would like to withdraw the appeal. The Learned Department Representative has no objection for withdrawal of the appeal by the assessee. The appeal filed by the assessee is dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 17th Dec., 2024.

Sd/-

**(VIJAY PAL RAO)
VICE PRESIDENT**

Hyderabad.

Dated: 17.12.2024.

Sd/-

**(MADHUSUDAN SAWDIA)
ACCOUNTANT MEMBER**

* *Reddy gp*

Copy of the Order forwarded to :

1. M/s. WIIZ Realtors LLP, C/o P. Murali & Co., C.As, 6-3-655/2/3, Somajiguda, Hyderabad-500082
2. ACIT, Central Circle-2(2), Hyderabad.
3. Pr.CIT, Hyderabad.
4. DR, ITAT, Hyderabad.
5. Guard file.

BY ORDER,